

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 605**  
**IB-221/ND/2024**

**IN THE MATTER OF:**

**M/s. Zhuzoor Infratech Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Deepak Builders & Engineers India Limited**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 15.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Adv. Aseem Chaturvedi, Adv.  
Wamika Trehan, Adv. Varun  
Chopra.

**For the Respondent/Corporate Debtor** :Adv. Akhil Shankhhwar.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present. On the basis of advance notice he accepts notice for filing reply. Reply be filed within a period of two weeks, list the matter on **12.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**